

The Deputy Minister of Natural Resources and Scientific Research (Shri K. D. Malaviya): (a) to (c). The required information is laid on the Table of the House. [See Appendix IV, annexure No. 27.]

PAY SCALES IN MANIPUR

***545. Shri Rishang Keishing:** Will the Minister of States be pleased to state whether it is the policy of the Government of India to adopt the pay scales of Assam for Manipur *in toto*?

The Minister of Home Affairs and States (Dr. Katju): Yes; in the case of posts of corresponding status and responsibility. Slightly lower scales of pay have been adopted for posts comparably inferior in status or responsibility.

Shri Rishang Keishing: Is it a fact, Sir, that the formal order of the Government of India has not been issued for certain departments like P.W.D., Education, D.C.'s Office, Civil Police and Manipur Rifles to implement the decision of the Government of India?

Dr. Katju: I want notice of that question. I would ask my hon. friend to send me a letter privately and I will give him all information. It is a very detailed matter.

Shri L. J. Singh: May we know why, when the Class I and Class II servants are getting the benefits of the revised scale on the model of Assam scales of pay the Class III and IV servants are excluded from its benefits?

Dr. Katju: I want notice.

Shri Rishang Keishing: May I know Sir, why no provision for revised scales of pay and allowances has been made in the budget estimates of 1952-53 and 1953-54 for Manipur while the same has been made for Tripura?

Dr. Katju: That has nothing to do with this matter. Detailed rules have been drawn up and everybody's case is being examined. Everybody's scales of pay will be raised and nobody will suffer the slightest diminution in pay. That is a very technical matter.

Shri Rishang Keishing: Has the hon. Minister received any representation from any of the Manipuris about this matter?

Dr. Katju: Not to my knowledge.

DEVELOPMENT OF SCHEDULED CASTES AND SCHEDULED TRIBES

***546. Shri Rishang Keishing:** Will the Minister of Home Affairs be pleased to state.

(a) what amount of money was allotted (State-wise) for the development of the Scheduled Castes, Scheduled Tribes and other Backward Tribes by the Government of India during the financial year, 1952-53;

(b) how it has been spent; and

(c) whether the expenses for the maintenance of the Commissioner's and Regional Commissioner's Offices for Scheduled Castes, Scheduled Tribes and Backward Classes were also met from the aforesaid grant or fund?

The Deputy Minister of Home Affairs (Shri Datar): (a) Attention is invited to the reply given to part (a) of Shri N. Sreekantan Nair's Unstarred Question No. 184 on the 19th February, 1953.

That answer was in the following terms:

"That welfare of Scheduled Castes is primarily the responsibility of State Governments. No grants for Scheduled Castes were given to the various States by the Government of India. Following grants under Article 275(1) of the Constitution for the welfare of Scheduled Tribes and development of Scheduled Areas were, however, made to the various States during 1952-53."

Then the amounts against different States have been mentioned and the total comes to Rs. 179.75 lakhs.

(b) On various welfare and development schemes e.g.—

- (1) Agricultural development including minor irrigation,
- (2) Educational Advancement (including hostels and scholarships),
- (3) Public Health, including anti-malarial Operations,
- (4) Village Roads,
- (5) Development of Cottage industries.

(c) No.

Shri Rishang Keishing: May I know, Sir, why some States like Manipur, and Tripura are not included in the list of names of States given in the statement?

Shri Datar: So far as these States are concerned, they are Part C States and the whole responsibility is borne by the Centre. Therefore no specific amount was made.

Shri B. S. Murthy: May I know, Sir, whether Government is taking care that the welfare of the Scheduled Castes and Scheduled Tribes in the States is on progressive scales.

Shri Datar: Yes.

Shri B. S. Murthy: May I know, Sir, whether in the State of Madras during last year and this year the grants have been cut down and if so what steps have the Central Government taken?

Shri Datar: The Government of India have no information; but we shall call for necessary information.

श्री गणपति राम : क्या माननीय मंत्री जी को मालूम है कि उत्तर प्रदेश की सरकार शिड्यूल्ड कास्ट की उन्नति के लिये काफी रुपया खर्च कर रही है ?

Shri Datar: The U.P. Government are spending money; but the exact figure is not before me.

Shri B. S. Murthy: May we know whether the West Bengal Government has abolished the Scheduled Caste Welfare Department?

Shri Datar: I am not aware of it.

श्री गणपति राम : क्या माननीय मंत्री ने उत्तर प्रदेशीय सरकार से कोई रिपोर्ट इस विषय में मांगी है ?

Shri Datar: We shall get report.

Shri Dhusiya: Is there any State where the allotted money has not been spent so far?

Shri Datar: In most of the States amounts are spent and if the hon. Member wants information about any particular State, he may put down a separate question.

श्री गणपति राम : क्या मैं आशा रख सकता हूँ कि शिड्यूल्ड कास्ट कमिश्नर की अगली रिपोर्ट जो छपेगी उस में उत्तर प्रदेश का पूरा विवरण होगा ?

Shri Datar: That report was for the year 1951-52; that year has passed and

after submission of that report conditions have naturally improved.

Mr. Deputy-Speaker: Next question.

Shri Biren Dutt: As a protest against the action that has dislodged our Party Office, I do not want to put my question.

Mr. Deputy-Speaker: Question No. 547 not put.

REVISION OF CLAIMS FOR URBAN IM-MOVEABLE PROPERTY

*548. **Shri Gidwani:** (a) Will the Minister of Rehabilitation be pleased to state the number of claims for urban immoveable property left in Pakistan which have been revised *suo motu* by the Chief Claims Commissioner?

(b) In how many cases the claims have been enhanced?

(c) In how many cases the claims have been reduced?

(d) What were the reasons for the revision?

The Deputy Minister of Rehabilitation (Shri J. K. Bhonsle): (a) 9,087 cases upto 8th February, 1953.

(b) and (c). Information is not readily available.

(d) In the course of checking decided claims, the Chief Claims Commissioner found that grossly wrong values had been allowed in respect of sites and buildings in certain cases. He also noticed certain other irregularities regarding title, area, calculations, etc. He therefore, referred all such cases to Claims Commissioners for revision.

Shri Gidwani: Have Government received representations that when this revision is being done, claimants are called at places very far away from their residence which put them to a lot of expense and inconvenience. For instance, people have been called from one State to another.

Shri J. K. Bhonsle: It may be so, Sir.

Shri Gidwani: Will Government consider the advisability of issuing instructions that they should not be put to so much of inconvenience and expenses?

Mr. Deputy-Speaker: I think this matter was raised during the discussion on the Evacuee Property Bill and the hon. Minister in Charge replied that inconveniences will be mitigated, as far as possible.